NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 21.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.83/BB/ 2017	-	Non- complianc e of office objections	230/232	Spectrum Infotech Pvt. Ltd. & Another

SL.	NAME (IN CAPITAL)		SIGNATURE
NO.	& PHONE NUMBER	REPRESENTATION TO WHOM	

PCS for petitioner is present. He reported that he has complied the objections and that he has filed compliance memo in the Registry on 07.12.2017. Assistant from OL office is present. OL hasfiled OLR No.197/17 seeking permission of the Tribunal for appointment of Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of accounts and other records of the Transferor company. Counsel for petitioner has no objection. OLR No.197/2017 is allowed. OL is permitted to appoint a Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of accounts and other records of the Transferor company. Petitioner company shall pay the fee of the Chartered Accountant.

Counsel requested time to comply objection No.2. He also requested the Tribunal to order notice to the ROC, RD, Income Tax authorities with PAN particulars of the company and to other applicable regulatory authorities, if any.

Registry to prepare notices and the counsel to collect the same and serve on them and file proof of service. Further the counsel requested to order for publication. Paper publication is ordered to be published in The Hindu, English daily newspaper, Bangalore Edition and Udayavani, Kannada daily newspaper, Bangalore Edition. The publication shall be atleast 10 days before the date of hearing.

The date of hearing is fixed on $19.02 \cdot 107$. $19.02 \cdot 20/8$.

MEMBER (T) MEMBER (J)